



2026:AHC:25403

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1396 of 2026

Smt. Suman Lata

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahenam Haroon, Pratham Gaur, Rajesh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Kumar Yadav, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that her husband namely Shiv Ratna Singh was a constable expired on 29.11.2013 and the son of the writ petitioner, Anuj Kumar, was accorded compassionate appointment and thereafter on 29.02.2024, he also expired. The writ petitioner claims that she is entitled to family pension, Group Insurance, Leave Encashment, Gratuity and other benefits.
3. Learned Standing Counsel on the other hand submits that though there happens to be a recital in para-11 of the writ petition about the name of one Smt. Kajal Sengar as nominee of the deceased, thus she may also be heard.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall issue notices to the affected parties and after according opportunity of hearing to them, shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months.

February 5, 2026

N.S.Rathour

(Vikas Budhwar,J.)